

**AFFIDAVIT**  
**BEFORE THE NATIONAL GREEN TRIBUNAL,**  
**WESTERN ZONE BENCH, PUNE.**

Application No. 41/2020

Harmony Co-op Housing Society Ltd.

And others

----- Applicants

V/s

Pimpri Chinchwad Municipal Corporation

And others

----- Respondents

**AFFIDAVIT IN REPLY**

I, Prashant Pratapsing Patil, Age: 56 years, Occupation: Service (Executive Engineer of Pimpri Chinchwad Municipal Corporation), Office: PCMC, Building, Mumbai Pune highway, Pimpri 18, do hereby state on solemn affirmation that:

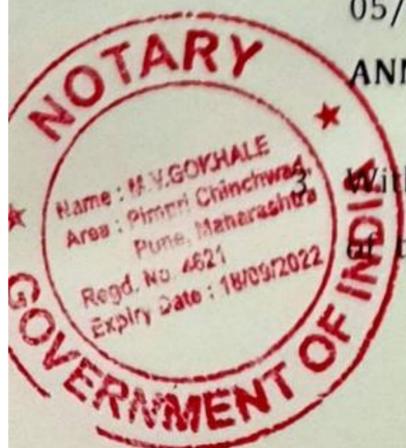
1. With reference to paragraph nos. 1 to 4, are matter of facts on record and hence, no comments are warranted upon the same from this respondent.
2. With reference to paragraph no. 5 of the present petition, the contents of the said para are denied by this respondent as the same are false, incorrect and misleading. It is denied that, this respondent is carrying out illegal construction of crematorium at the said site. It is denied that, the construction is being carried out without obtaining due approvals from statutory authorities. The rest of the contents of the said para are denied. The applicant be put to the strict proof thereof.

It is respectfully submitted that, as stated by the applicant, the said site is situated in Sector 32 A, of village Ravet. It is respectfully submitted that, as per the sanctioned development plan of PCNTDA i.e. respondent no. 2, which is sanctioned by the Government of Maharashtra in the year 1995, an area admeasuring 00H 89R out of Sector 32A is reserved for crematorium'. The said site falls within the limits of the respondent no.





2. It is respectfully submitted that, owing to the ever-increasing population and to cater to the infrastructural facilities, the respondent no. 2 was intending to develop/ construct a crematorium at the said site. However, the respondent no. 2 did not have sufficient man power and expertise to build up a crematorium. In this background, the respondent no. 2 requested to this respondent vide its letter dated 21/10/2015, thereby stating that as this respondent, being a corporation, has abundant man power and with necessary experience and expertise of providing facilities such as crematorium and other infrastructural facilities, and thus, it would be convenient for this respondent to construct a crematorium using modern techniques, which are environment friendly. The respondent no. 1 were intending to construct an electric crematorium or LPG/CNG crematorium. The respondent no. 2 further stated that, the respondent no. 2 will bear all the necessary costs and expenses for the construction and setting up of the crematorium. Taking into account the aforesaid request of the respondent no. 2 and the necessity to set up a crematorium at the said site, this respondent made a construction plan and submitted the same to the respondent no. 2 for approval. The respondent no. 2 thereby granted its permission/ approval for the same on dated 05/01/2019. This respondent has published a tender notice for construction of crematorium building and for CNG based crematorium facility in newspaper on 09/02/2018. Thereafter, the work of the same was awarded to a contractor. In this background, this respondent is carrying out the work of the crematorium at the said site after obtaining all due permissions and approvals. Furthermore, at the cost of repetition, the said site is reserved for crematorium as per the sanctioned development plan and that this respondent is carrying out authorized and legal construction. The copy of the letter dated 21/10/2015 issued by the respondent no. 2 to this respondent and sanctioned plan dated 05/01/2019 are annexed hereto marked as **ANNEXURE 'A-1'** and **ANNEXURE 'A-2'**, respectively.

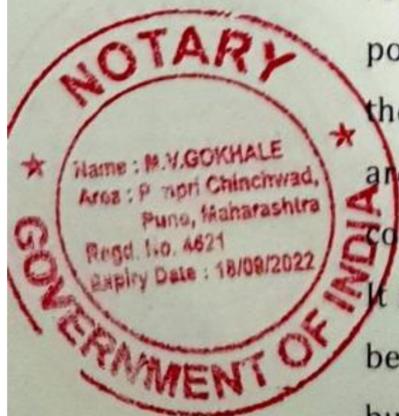


With reference to paragraph no. 6 of the present petition, the contents of the said para are denied by this respondent as the same are



incorrect and misleading. It is denied that, the applicant came to know about the construction at the site when an article dated 26/01/2018 was published in Daily Newspaper Sakal. It is true to say that, the applicant has made various communications to this respondent and other respondents. However, this respondent denies all the contents of the said communication / letters of the applicant. It is denied that, the said site is within a distance of 32 mtrs. (100 ft. approx.) from the 5 housing societies and commercial buildings. It is denied that the said site is at a distance of 100 meters from the bank of Pawana River. The rest of the contents of the said para are denied. The applicant be put to the strict proof thereof.

It is pertinent to note here that, there is only one cremation facility which is of traditional wood burning crematorium in Ravet village which is at distance of 1.5 km from the said site. All the other crematorium facilities are of traditional wood burning methods and are situated in other villages which are 3-4 kms away from the said site, hence, an additional advanced crematorium facility using modern methods like LPG/CNG which will create less pollution is the need of the hour in view of the rapidly increasing population of the vicinity and of the village Ravet. It is respectfully submitted that, there is a huge demand from the citizens residing in the surrounding area for the installation of an additional facility of crematorium in the vicinity. As the area admeasuring 00H 89R is reserved for crematorium, as per the sanctioned DP plan of respondent no. 2, the respondent no. 2 and this respondent has undertaken the work of construction of the crematorium at the said site in pursuance of the necessity and requirement of a properly functioning crematorium causing less pollution. The construction of the said crematorium is beneficial for the public at large of the village Ravet and surrounding villages and areas. It is pertinent to note here that the 5 housing societies and a commercial building is within a distance of 32 mtrs from the said site. It is respectfully submitted that, there is a 34 mtrs. wide D.P. road, in between the said site and the buildings in question. The nearest building from the said site is 75 mtrs. away, whereas other buildings are 123.08 mtrs., 101.62 mtrs., 83.82 mtrs. and 103.45 mtrs. away from

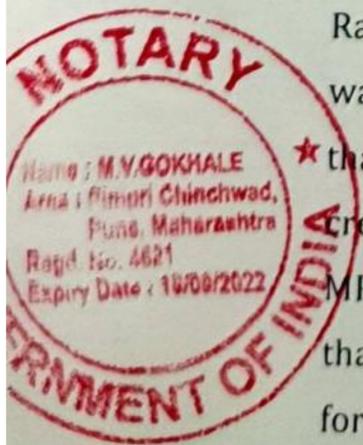




the said site respectively. The copy of Google satellite image showing the aforesaid distance of the buildings from the said site is annexed herewith and marked as **ANNEXURE 'A-3'**.

4. With reference to paragraph no. 7 of the present petition, the contents of the said para are denied by this respondent as the same are false, incorrect and misleading. It is denied that, this respondent does not have requisite permissions from the authorities. The rest of the contents of the said para are denied. The applicant be put to the strict proof thereof.

At the cost of repetition, it is respectfully submitted that, the said site is in reservation for crematorium as per the sanctioned development plan of Respondent no.2, sanctioned by the Government of Maharashtra in 1995. The said site being a cremation ground is a public utility and is for the beneficial use of public at large. Furthermore, this respondent is not bound to publish any kind of public notice for carrying out the work of the said site. It is respectfully submitted that, this respondent has prepared the construction plan and has the obtained the requisite permission/ approval from the respondent no. 2 for setting up the crematorium at the said site as stated above. It is respectfully submitted that, this respondent held a meeting on 15/02/2020 which was convened by the Commissioner of this respondent and was attended by the public representatives i.e. Corporators. In the said meeting it was noted that, there is no alternative site for setting up of the crematorium in the village Ravet and the other two available locations in village Ravet are not suitable for setting up the said project. Furthermore, it was discussed in the said meeting and directed by the Commissioner that, the construction, installation and setting up of the CNG crematorium be done as per the guidelines and norms issued by the MPCB and the Environment Department. It is pertinent to note here that, at present only the civil work of the said project is undertaken for which no prior permission of the MPCB or the Environment Department is contemplated. The applicant is wrongly interpreting the said minutes of meeting and intentionally misleading this Hon'ble

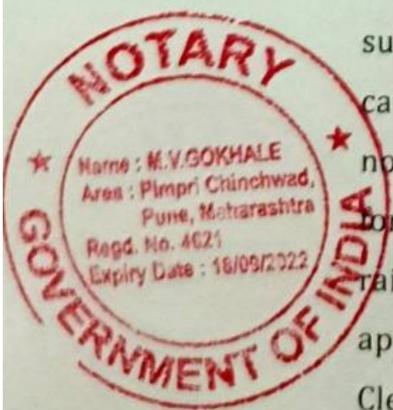




Court by playing jugglery of words. This respondent shall take necessary permissions from the concerned departments as and when necessary. The work commenced and ongoing is being done after obtaining proper sanction and approval from the respondent no. 2. Therefore, it is mentioned in the minutes of meeting dated 15/02/2020 that, requisite permissions from the MPCB and Environment department will be taken during the installation of the CNG crematorium plant.

5. With reference to paragraph no. 8 of the present petition, the contents of the said para are denied by this respondent as the same are false, incorrect and misleading. It is true to say that, this respondent is planning to install a crematorium which will have a facility of CNG crematorium. It is denied that, for electric cremation this respondent is planning to install an Incinerator plant which is commonly known as the Common Hazardous Waste Treatment, Storage and Disposal Facilities (TSDF). It is denied that, this respondent has by-passed any provisions of EIA Notification, 2006 and have violated any provisions of the Environment Protection Act, 1986. The rest of the contents of the said para are denied. The applicant be put to the strict proof thereof.

It is respectfully submitted that, the category no. 7(d) of the EIA Notification of 2006, which is commonly known as the Common Hazardous Waste Treatment, storage and Disposal Facilities (TSDF) is applicable to common hazardous waste. It is respectfully submitted that, the applicant is misinterpreting the said provision / category. It is respectfully submitted that, the corpses of humans are not hazardous waste so the question of installing an incinerator plant for hazardous waste treatment does not arise. Hence, the contentions raised by the applicant for installation of incinerator plant are not applicable to the instant case. In this background, Environmental Clearance (EC) is not contemplated. It is respectfully submitted that, installation of electric and CNG crematoriums has already been done in various areas within the limits of this respondent. In fact, there has been a good response by the citizens and they are now opting to the

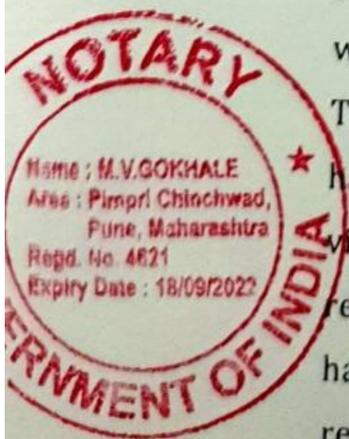




electric/ CNG incinerators rather than traditional wood burning method. It is respectfully submitted that, in the present pandemic of COVID-19, the infected bodies were strictly cremated in the electric and CNG crematoriums and not traditional wood burning method.

6. With reference to paragraph no. 9 of the present petition, the contents of the said para are denied by this respondent as the same are false, incorrect and misleading. It is denied that, hazardous conditions and also bad odour will spread in the area. It is denied that, the present plant will cause several environmental and health hazards to the citizens residing nearby. It is denied that, the structure constructed on the property is against the basic and fundamental rules regarding permissible limits of the river bed. It is denied that, the said project is in the restricted and prohibited area, as the ongoing construction on the said site is being carried out after obtaining proper building permission and approvals from respondent no. 2. It is denied that, the same is also illegal, unconstitutional and without any power conferred upon the authorities. The rest of the contents of the said paragraph are denied. The applicant be put to the strict proof thereof.

At the cost of repetition, it is respectfully submitted that, this respondent does not plan to install TSDF on the said site as TSDF is for hazardous waste and that corpses of humans are not hazardous waste, hence, the contentions raised by the applicant stating that the TSDF falls under the red category of industries as classified by the CPCB is not applicable to the said site and this respondent. On the said site this respondent has proposed to install CNG crematorium with air pollution control system, chimney and gas analyzer system. Therefore, there arises no question of serious types of pollution or hazardous conditions as well as spreading of bad odour in the vicinity. It is respectfully submitted that, the citizens themselves had requested the respondent no. 2 to construct a crematorium as they had to go in another village for cremation purpose. Thus, the respondent no. 1 and 2 are duty bound to provide basic infrastructural facilities to its citizens which also includes

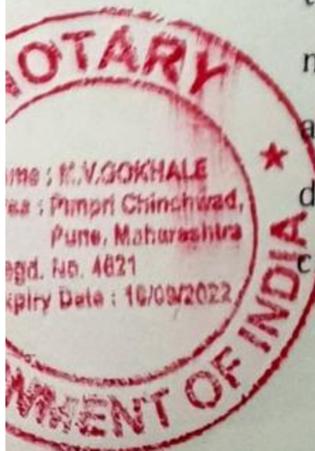




crematoriums. Furthermore, the said site is reserved for crematorium as per the Development Plan of the respondent no. 2. The said site is an essential facility for the citizens. Furthermore, the respondent no. 2 is proposing to set up CNG crematoriums and not traditional burning method crematorium and thus, there will not be spread of bad odour or any disturbance to the nearby residents including the applicants. The said site is reserved for crematorium and the respondents are carrying out the development of the said site in strict compliance of all environmental rules. Furthermore, the respondents have also proposed to plant spread area trees upto 5 mtrs. wide beside the said site in sector 32A and the 34.50 mtrs. wider road, so as to use the trees as buffer zone and avoid the scene visible inside of cremation. Thus, the work of the said site being carried out by these respondents is well thought of and planned to cause minimum disturbance and nuisance to the nearby residents. Thus, there is no illegal activity being carried out by the respondents. The said site is 130 mtrs. away from Pawana river bank. Hereto annexed is the copy of letter dated 26/05/2016 and letter dated 25/10/2016 as **ANNEXURE 'A-4'** and **ANNEXURE 'A-5'** respectively.

7. With reference to paragraph no. 10 of the present petition, the contents of the said para are denied by this respondent as the same are false, incorrect and misleading. It is denied that, the said site will cause tremendous air pollution and health hazards to the citizens in the nearby area on account of the air directions. The rest of the contents of the said paragraph are denied. The applicant be put to the strict proof thereof.

It is respectfully submitted that, as stated earlier, this respondent will be setting up a CNG based crematorium, and not a traditional wood burning method crematorium. Thus, this will cause minimum air pollution. This respondent has already mentioned above that, requisite permissions from the MPCB and Environmental department will be taken during execution and setting up of CNG crematorium plant. Furthermore, the plantation of wide spread trees

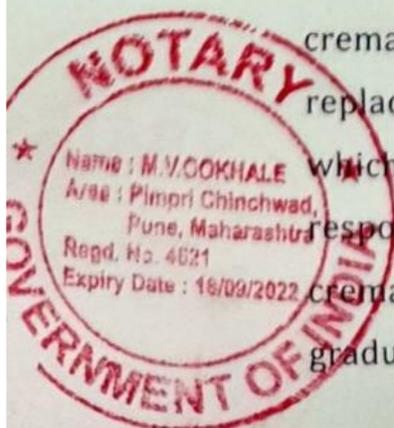




will act as barriers and buffer. Thus, the CNG based crematorium will cause no harm and nuisance to the public at large.

8. With reference to paragraph no. 11 of the present petition, the contents of the said para are denied by this respondent as the same are false, incorrect and misleading. It is denied that, there are two cremation facilities within 1 to 2 kms. radius and thus, additional facility is not required. The rest of the contents of the said paragraph are denied. The applicant be put to the strict proof thereof.

It is respectfully submitted that, the cremation facility at the said site is being developed on an area of 9124 sq.mts. Furthermore, as stated earlier, the said site is reserved for cremation facility as per the sanctioned development plan by the State Gov. of Maharashtra in 1995, therefore it does not require NOC's of respective Gram Panchayat. It is respectfully submitted that, there is only one cremation ground within 1.5kms radius which is of traditional wood burning cremation with only 2 beds available. It is pertinent to note here that, this Hon'ble Tribunal had directed the Union Environmental Ministry and the Delhi government, to initiate programs to provide alternative modes of cremation of human remains, as the traditional method of burning wood, emitted pollutants in the environment. A bench headed by Justice U.D. Salvi has stated that, there was a need to adopt environment-friendly methods like electric crematoriums and use of CNG crematoriums to change the mindset of the people. Thus, in pursuance of the same, this respondent is promoting environment friendly crematoriums like electric and CNG crematoriums in its municipal area to protect environment from tremendous air pollution. It is respectfully submitted that, it is the need of the hour to promote eco- friendly crematorium facilities, such as electric, CNG crematoriums for replacing the conventional and traditional wood burning techniques, which cause more pollution. It is respectfully submitted that, this respondent has already installed 3 electric crematoriums and 1 CNG crematorium within its jurisdiction. The mindset of the people is gradually changing as they are shifting from traditional wood

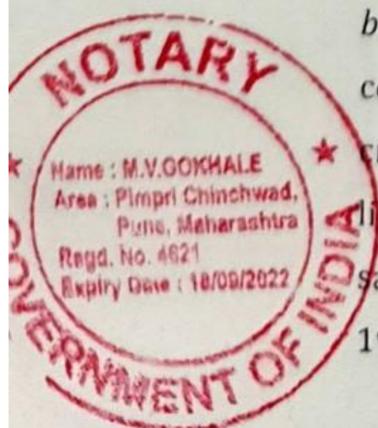




burning cremations to electric and CNG cremations. Furthermore, the electric and CNG crematoriums are utmost necessary for cremating the bodies of the deceased who are infected by COVID and other like diseases. therefore, setting up of the CNG crematorium at said site is of grave importance and necessity. Hereto annexed is the copy of PTI extract of NGT dated 02/02/2016 is marked as ANNEXURE 'A-6'.

9. With reference to paragraph no. 12 of the present petition, the contents of the said para are denied by this respondent as the same are false, incorrect and misleading. It is denied that, there was political intervention due to which the Commissioner of respondent no.1 was forced to revert the decision of cancelation of the crematorium facility at the said site. The rest of the contents of the said paragraph are denied. The applicant be put to the strict proof thereof.

It is respectfully submitted that, a meeting was convened by the Commissioner of this respondent, officials and the local representatives. In the said meeting dated 15/02/2020 it was further discussed that, the officials of the respondent no.1 had carried out spot visits at various locations for setting up of alternative crematorium. However, it was confirmed that, there are no alternative suitable locations other than the said site. The existing nearby crematorium facilities are near the river banks and the extension and upgradation of the same cannot be met as the said extension and upgradation will fall under the impact of blue line. It is pertinent to note here that, The National Green Tribunal (NGT) has directed local body of PIL no.49/2019 (WZ) that, "any type of construction, building is not allowed within the vicinity of river bank to blue line which can obstruct the flow of river". Therefore, the contention raised by the applicant to extend or upgrade the previous crematoriums cannot be met as no construction is allowed in the blue line. It is pertinent to note here that, the said site is already a reserved sanctioned development plan by the State Gov. of Maharashtra in 1995. All the other remaining places are agricultural zone, following

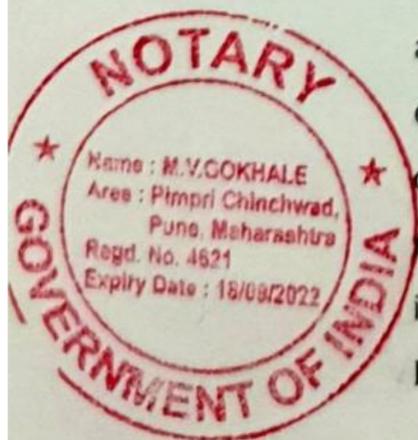




which strong objections can be raised from the farmers and hence, looking for an alternative cremation ground is not approachable. Also, it was held in the aforesaid meeting that, almost 63% construction is standing on the said site hence, there is no going back. The said site is the most ideal location for setting up crematorium facility and this respondent is not carrying out any illegal and/or unauthorized construction of the same.

10. With reference to paragraph no. 13 of the present petition, the contents of the said para are denied by this respondent as the same are false, incorrect and misleading. It is denied that, the present plant is being erected mechanically without application of mind only on the basis that, there is a place reserved for it and by passing the environmental norms such as public hearing and requisite permissions. It is denied that, this is serious environmental destruction and will cause irreparable loss and damages to the residents nearby. It is denied that, the authorities are not paying heed to the request of the applicant. The rest of the contents of the said paragraph are denied. The applicant be put to the strict proof thereof.

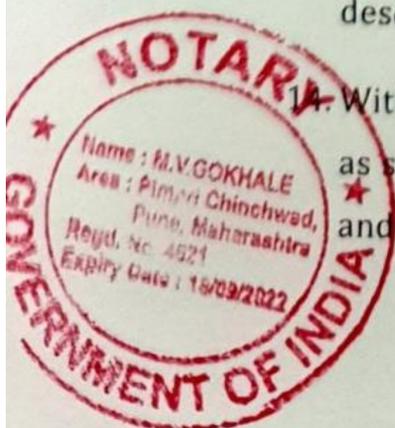
It is respectfully submitted that, this respondent is a developing city and considering the increasing population, this respondent is adopting modern methods of cremation like electric and CNG crematoriums to reduce air pollution so as to maintain balance in the ecology and to meet the needs of the public at large. These crematoriums will create less air pollution which will not cause any harm to the residing citizens. Traditional wood burning methods cause tremendous air pollution and are harmful to humans; by adopting modern techniques of cremation like electric crematoriums, CNG crematoriums, Bio cremations or flameless cremation there will arise no question of air pollution. It is respectfully submitted that, the ongoing construction on the said site is being carried out after obtaining proper sanctions and approvals. Furthermore, the respondent shall obtain necessary permissions





from MPCB which are contemplated only at the time of setting up and installing CNG crematorium.

11. The contents of paragraph no.14 are denied.
12. With reference to ground nos. I to XI, the contents of the said grounds are denied by this respondent being false, incorrect and misleading. Furthermore, the contents of the said ground are repetitions of the earlier paragraphs and appropriate explanation has already been given by this respondent hereinabove. At the cost of repetition, it is respectfully submitted that, this respondent is adopting modern methods of cremation like electric and CNG crematoriums to reduce air pollution so as to maintain balance in the ecology and to meet the needs of the public at large. These crematoriums will create less air pollution which will not cause any harm to the residing citizens. Traditional wood burning methods cause tremendous air pollution and are harmful to humans; by adopting modern techniques of cremation like electric crematoriums, CNG crematoriums, Bio cremations or flameless cremation there will arise no question of air pollution. It is pertinent to note here that, the said site is already a reserved sanctioned development plan by the State Gov. of Maharashtra in 1995. The said site is the most ideal location for setting up crematorium facility and this respondent is not carrying out any illegal and/or unauthorized construction of the same. Furthermore, the facts of the case laws mentioned in the grounds and the facts of the present case are different and thus, the said case are not applicable to the instant case. Moreover, the interpretation carried out by the applicant is wrong and frivolous.
13. The present proceeding is not filed within limitation and the same deserves to be dismissed.
14. With reference to prayer clause, the prayer (A) to (F) are illegal and as such are denied. The applicant is not entitled to claim the same and the same should not be granted to the applicant.

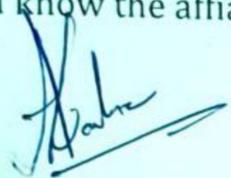




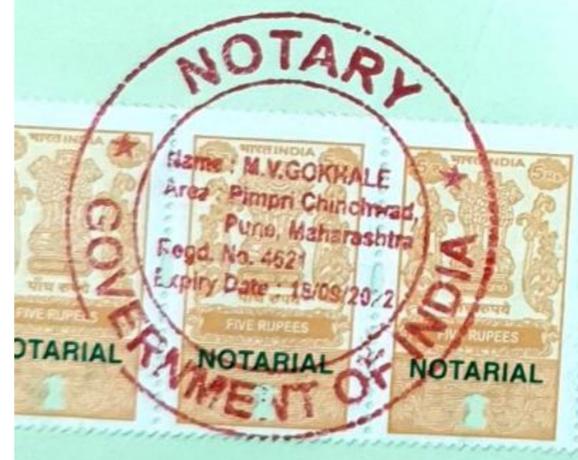
15. Taking into consideration all the aforesaid facts and documents, the petition of the applicant be dismissed with costs and costs of the present petition be awarded to this respondent from the applicant.

The contents of the para nos. 1 to 15 are true and correct to the best of my knowledge, information and belief and hence, I have signed the same on this 17<sup>th</sup> day of November, 2020 at Pune.

I know the affiant.

  
Advocate  
(Amit S. Lanke)

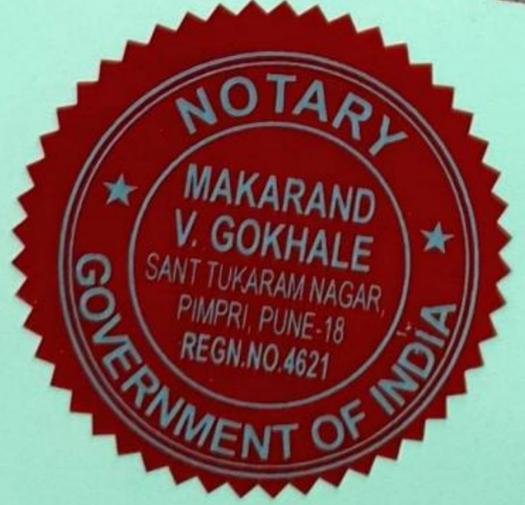
Affiant  

BEFORE ME

  
17/11/2020  
**MAKARAND V. GOKHALE**  
ADVOCATE & NOTARY (GOVT. OF INDIA)  
378/2120, Sant Tukaram Nagar,  
Pimpri, Pune- 411 018,  
Maharashtra

Noted and Registered  
at Serial No. 602/2020  
17 NOV 2020



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE.**

Application No. 41/2020

Harmony Co-op Housing Society Ltd.

And others

----- Applicants

V/s

Pimpri Chinchwad Municipal Corporation

And others

----- Respondents

**LIST OF DOCUMENTS** on behalf of Respondent no. 2:

Annexur e	Particulars
A-1	Letter dated 21/10/2015
A-2	Sanctioned plan dated 05/01/2019
A-3	Google satellite image of said site
A-4	Copy of letter dated 26/05/2016
A-5	Copy of letter dated 25/10/2016
A-6	Copy of PTI extract of NGT dated 02/02/2016

Pune

Date: 12/11/2020

Advocate

## पिंपरी चिंचवड नवनगर विकास प्राधिकरण

नविन प्रशासकीय इमारत, आकुर्डी रेल्वे स्टेशन जवळ, आकुर्डी, पुणे-४११ ०४४. दूरध्वनी क्र. (०२०) २७१६६००० / २७६५२९३४/३५  
फॅक्स क्र. (०२०) २७६५३६७० ई मेल : pcntda@yahoo.com वेबसाईट : www.pcntda.org.in

जा.क्र./विप्रा/विद्युत/ २१८

प्रति,  
मा.आयुक्त,  
पिंपरी चिंचवड महानगरपालिका,  
पिंपरी, पुणे-४११०१८.

पि.चि.म.न.पा. (स्थापत्य)
शहर अभियंता
कार्यकारी अभियंता
प्रशासन अभियंता
तेजस्विकारी
स्वीय सहायक
पर्यावरणपूरक
वारीष्ठ शिपाई
आवक क्र. १०४२१
दिनांक ३०/१०/२०१५

दि. २१/१०/२०१५

विषय:विकास प्राधिकरण हद्दीतील पेठ क्र ३२ A येथे स्मशानभूमी बांधणेबाबत.

महोदय,

विकास प्राधिकरण हद्दीतील पेठ क्र ३२ A येथे प्राधिकरणाच्या मंजूर रेखांकन नुसार ०.८७ हे इतक्या क्षेत्राचा भूखंड स्मशानभूमी उभारणेकरीता आरक्षित आहे.

सदर ठिकाणच्या नागरिकांची गरज लक्षात घेता, पर्यावरणपूरक LPG/CNG वर चालणारी स्मशानभूमी बांधणे विचारार्थ असून याबाबत प्राधिकरणाकडे पुरेसे कुशल मनुष्यबळ नाही. पिंपरी चिंचवड महानगरपालिका मार्फत अशा प्रकारची कामे करण्यासाठी टेंडर निघाले आहे, असे समजते. तसेच या ठिकाणी मृत्यु नोंदी घेणे व स्मशानभूमीच्या देखभाल दुरुस्तीची कामे करणे हे देखिल पिंपरी चिंचवड महानगरपालिका मार्फत करावे लागेल. सबब या ठिकाणी पर्यावरणपूरक LPG/CNG वर चालणारी गॅसदाहिनी पिंपरी चिंचवड महानगरपालिका मार्फत उभारणी करणे योग्य होईल. याकरिता येणारा खर्च प्राधिकरण पिंपरी चिंचवड महानगरपालिकेकडे भरणा करणेबाबत विचारात घेईल. तसेच याबाबतची आपणांकडून संमती मिळाल्यास पुढील कार्यवाही करणे सुलभ होईल.

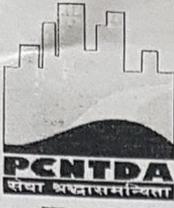
पि.चि.म.न.पा. (स्थापत्य)
शहर अभियंता
कार्यकारी अभियंता
मुख्य शिपाई
पिक. १२
क क्रमांक १८७

आपला विश्वासू

(मुख्य कार्यकारी अधिकारी)

प्रत: सह शहर अभियंता (स्थापत्य)  
पिंपरी चिंचवड महानगरपालिका,

आयुक्त कार्यालय
आवक क्र.-९६११
दिनांक-२६/१०/१५
विभाग-स्थापत्य
स्वीय सहा.- १२
मा. आयुक्त-



# पिंपरी चिंचवड नवनगर विकास प्राधिकरण

नविन प्रशासकीय इमारत, ADC, आकुर्डी रेल्वे स्टेशनजवळ, पुणे-४४. १५०  
दुरध्वनी क्र.०२०-२७६५२९३४/२७६५२९३५, फॅक्स:२७६५३६७०

158

पिंपरी- चिंचवड नवनगर विकास प्राधिकरण, आकुर्डी, पुणे -४४  
नियम क्र.३ (१) नुसार

वाचा :-

अर्जदार/भुखंडधारक यांचे करिता मान्यताप्राप्त शिल्पी आर्किटेक्ट्स अँड प्लॅनर्स तर्फे पिंपरी चिंचवड महानगर पालिकेचे परवानाधारक श्री. पारस नेत्रगावकर यांचा प्रस्ताव कार्यालयास प्राप्त आ.क्र.३१, दि.१७/०२/२०१८

## बांधकाम परवानगी प्रमाणपत्र

म.प्रा.व न.र. अधिनियम, १९६६ चे कलम ४५ च्या तरतुदीनुसार पिंपरी-चिंचवड नवनगर विकास प्राधिकरणाच्या पेट क्र. ३२ अ, भूखंड क्र.क्रिमेशन ग्राउंड गाव- रावेत च्या भूखंडाचे धारक पिंपरी चिंचवड नवनगर विकास प्राधिकरण यांना 'क्रिमेशन ग्राउंड वापराकरिता बांधकामासाठी खाली नमुद केल्याप्रमाणे बांधकाम परवानगी देण्यात येत आहे.  
नकाशातील मंजूर बांधकाम क्षेत्राचा तपशील खालीलप्रमाणे.

तपशिल (तळ मजला)	क्षेत्र चौ.मी.
Toilet Block -1	२७.३५
Toilet Block -2	२३.८०
Crematorium Building	३५०.३८
Watchman Residence	२५.७४
Cold Room	१४.४०
Total	४४१.६७

सोबत मंजूर नकाशाची प्रत देण्यात येत आहे. बांधकाम आरंभ प्रमाणपत्रातील अटी खालील प्रमाणे राहतील याची नोंद घ्यावी.

१. परवानाधारक यांनी भूखंडाच्या हद्दी, क्षेत्रफळ व स्थळ मोजणी नकाशाप्रमाणे असल्याची खात्री केल्यानंतरच बांधकाम सुरु करावे.  
मंजूर नकाशाप्रमाणे जागेवर बांधकाम करणे आवश्यक आहे, त्यामध्ये काही बदल करावयाचे झाल्यास प्रथम सुधारीत नकाशे प्राधिकरणाकडून मंजूर घेण्यात यावेत. विनामंजूरीचे कोणतेही काम केल्याचे आढळल्यास या कार्यालयातर्फे विनानोटीस निष्कासन कारवाई केली जाईल.

'ब' प्रभाग स्थापत्य	
कार्यकारी अभियंता	६/२१९
सहाय्यक अभियंता	
वरिष्ठ लिपीक	४
लिपीक	४
आयक क्रमांक	५४
दिनांक	०८/०९/१९

श्री. वेरुवा

श्री. २४/२/१९  
१०/०१/२०१९

(१)

३. मा.जिल्हाधिकारी, पुणे यांच्याकडून बांधकाम चालू करावयाचे आगोदर अकृषिक परवानगी घेण्याची जबाबदारी भुखंडधारकावर राहिल व या परवानगीची एक सत्य प्रत काम सुरु करण्याचे पंधरा दिवस आगोदर प्राधिकरणाकडे पाठविणे आवश्यक राहिल.
४. बांधकाम परवानगीसाठी सादर केलेली कागदपत्रे चुकीची अथवा दिशाभूल करणारी असल्याचे आढळून आल्यास दिलेली बांधकाम परवानगी आपोआप रद्द होईल
५. परवानगीच्या अनुषंगाने विविध देय शुल्कांच्या परिगणनेमध्ये तफावत आढळून आल्यास फरकाची रक्कम भरणे बंधनकारक राहिल. तसेच विविध शुल्काबाबत शासनाकडून / प्राधिकरणाकडून वेळोवेळी होणारे बदल बंधनकारक राहतील.
६. विषयांकित भूखंडाच्या भाडेपट्टा करारामधील सर्व अटी / शर्ती बंधनकारक राहतील.
७. ही परवानगी आपल्या मालकीच्या कब्जातील जमिनी व्यतिरिक्त बांधकाम अगर विकास करण्यास हक्क देत नाही.
८. जोत्यापर्यंत काम पूर्ण झाल्यावर परवानाधारक यांनी कार्यालयाकडून जोते प्रमाणपत्र घेतल्यानंतरच जोत्यावरील काम सुरु करावे.
९. नकाशात दाखविलेल्या नियोजनामध्ये पूर्वपरवानगीशिवाय बदल करू नये.
१०. मान्यताप्राप्त परवानाधारकाकडून पाण्याची नलिका, जलनिस्सारण वाहिनी यांचे नकाशे पिंपरी-चिंचवड महानगरपालिकेकडून मंजूर करून घ्यावेत व लागू असेल त्या ठिकाणी जलनिस्सारण पूर्णत्व दाखला प्रत बांधकाम पूर्णत्व दाखला मागतेवेळी प्राधिकरणाकडे दाखल करावी.
११. विद्यमान ड्रेनेज लाईनचा विचार करून नियोजित बांधकामाची जोत्याची उंची ठेवावी जेणे करून लाईन जोडण्याकरिता आवश्यक तो उतार सहजपणे मिळू शकेल. याबाबत संबंधित विभागाची प्रथम मान्यता घेण्यात यावी.
१२. इमारतीच्या बांधकामाच्या सुरक्षिततेची (Structural Safety) जबाबदारी सर्वस्वी आपल्या वास्तुविशारद व स्थापत्य विशारद यांच्यावर राहिल.
१३. बांधकाम पूर्णत्वाचा दाखला वापर परवानगी घेतल्याशिवाय इमारतीचा वापर करू नये. त्यासाठी जागेवर ज्या प्रमाणे बांधकाम पूर्ण झाले आहे त्याचा नकाशा वास्तुविशारद व स्थापत्य विशारद यांच्या विहित नमुन्यातील दाखल्यासह (५ प्रतीत) इतर आवश्यक कागदपत्रासह सादर करण्यात यावा.
१४. रस्त्यावरील पाणी नीटपणे वाहून जाण्यासाठी ३० से.मी. व्यासाचा सिमेंट पाईप मुख्य प्रवेशद्वारासमोर योग्य त-हेने बसवावा.
१५. भूखंडाभोवती जास्तीत जास्त २.५ मी. उंचीची सीमा भिंत बांधावी अथवा तारेचे कुंपण करण्यात यावे.

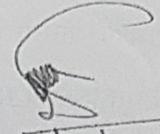
१६. बांधकामाच्या सभोवताली सोडलेल्या खुल्या जागेत नियमानुसार आवश्यक झाडे लावून त्यांची जोपसना केली पाहिजे. तसेच सध्या अस्तित्वात असलेली झाडेतोडण्यापूर्वी परवानगी घेणे बंधनकारक आहे.
१७. ही बांधकाम परवानगी दिल्याचे तारखेपासून एक वर्षापर्यंत वैध असेल. नंतर पुढील वर्षासाठी परवानगीचे नुतनीकरण मुदत संपणे आधी अर्ज करणे आवश्यक राहिल. अशा प्रकारचे नुतनीकरण फक्त ३ वर्ष करता येईल. वैध मुदतीत बांधकाम पूर्ण करणे आवश्यक आहे. नुतनीकरण करताना किंवा नविन परवानगी घेताना त्या वेळी अस्तित्वात असलेल्या नियमांच्या व नियोजित विकास आराखड्याचे अनुषंगिक छाननी करण्यात येईल.
१८. बांधकाम आरंभ प्रमाणपत्र मिळाल्यानंतर परवानाधारक / भुखंडधारक यांनी जागेवर खालील प्रमाणे माहिती दर्शविणारा फलक लावावा.
- अ. भुखंडधाराकाचे / परवानाधारकाचे नाव व पत्ता.  
 ब. भुखंड क्रमांक त्याच्या हद्दी व सभोवतालची माहिती नमुद करणे.  
 क. बांधकाम आरंभ प्रमाणपत्राचा क्रमांक व दिनांक  
 ड. एकूण मंजूर बांधकाम क्षेत्र / मजले.
१९. नियोजित स्मशानभूमीसाठी पिंपरी-चिंचवड महानगरपालिकेच्या नियमावलीनुसार पाणी साठवण करण्याकरिता जमिनीखाली व गच्चीवर पाण्याच्या आवश्यकत्या क्षमतेनुसार पाण्याची टाकी बांधणे आवश्यक आहे.
२०. सदर जागेत विहिर असल्यास ती इकडील परवानगी शिवाय बुजवू नये.
२१. सौर ऊर्जेवर पाणी तापविण्याच्या पध्दतीचा वापर करणेकरिता आवश्यक ती तरतूद नियमाप्रमाणे करणे बंधनकारक आहे.
२२. पावसाच्या पाण्याचे पुनर्भरण (Rain Water Harvesting) साठी आवश्यक ती तरतूद नियमाप्रमाणे करणे बंधनकारक आहे.
२३. आपत्कालीन व्यवस्थापन अधिनियम तरतूद ३९ ते ४१, ५५ नुसार होणारे प्रस्तावित बांधकाम हे भूकंप विरोधक पध्दतीने राहिल / आहे या बाबत Structural Designer यांचे प्रमाणपत्र, जोते तपासणी पूर्वी सादर करण्यात यावे.
२४. प्राधिकरणाच्या रस्त्यावर रॅम्प बांधून विषयांकित इमारतीस प्रवेश घेण्यात येऊ नये.
२५. इमारत व इतर बांधकाम कामगार कल्याण निधी - उपकर

इमारत व इतर बांधकाम कामगार - उपकर - युनीक कोड

२	०	१	८	१	१	१	०	६	०	२	०	०	२	०	४	०	१
---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---

उपकरातील फरकाच्या रक्कमेचा भरणा बांधकाम पूर्णत्व घेते वेळी करणे बंधनकारक राहिल.

२६. यातील कोणत्याही अटीचा भंग झाल्याचे आढळल्यास मंजूर नकाशे रद्दबातल ठरविण्यात येऊन परवानगीधारक व भूखंडधारक यांच्यावर नियमानुसार कार्यवाही करण्यास येईल.

  
31/1/19  
मुख्य कार्यकारी अधिकारी  
पिंपरी चिंचवड नवनगर  
विकास प्राधिकरण

क्र.विप्रा/२६/३२ अ/क्रिमेशन ग्राउंड/२४

दिनांक :- 5 JAN 2019

प्रति,

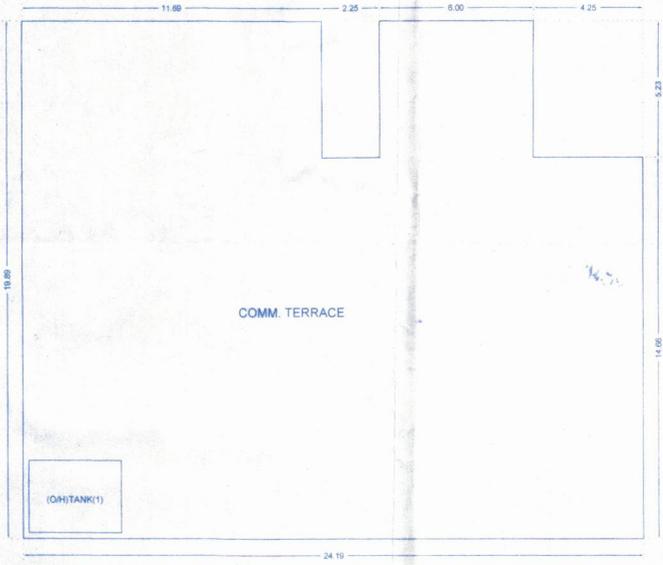
शिल्पी आर्किटेक्ट्स अँड प्लॅनर्स तर्फे पिंपरी चिंचवड महानगर पालिकेचे  
परवानाधारक श्री. पारस नेत्रगावकर  
पेठ क्र. ३२ अ, भूखंड क्र. क्रिमेशन ग्राउंड, गाव- रावेत  
C/o श्री. पारस नेत्रगावकर, प्राधिकरण, निगडी, पुणे - ४११ ०१९

माहिती व पुढील कार्यवाहीसाठी प्रत :-

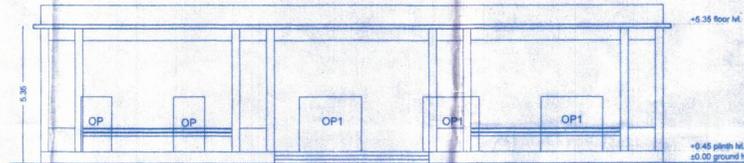
१. प्रभाग कार्यालय, पिंपरी-चिंचवड महानगरपालिका
२. मा.जिल्हाधिकारी, (महसूल शाखा), पुणे-४११००१.
३. अतिक्रमण विभाग, झोन क्र.१/२/३/४/५

STAMP OF APPROVAL 02/02

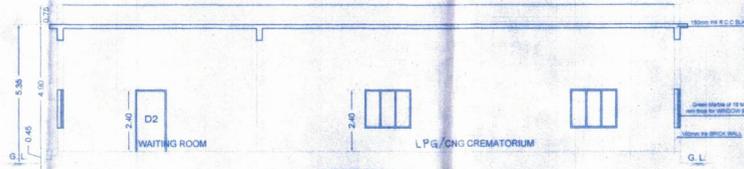
Approved as amended In.....  
 Subject to conditions mentioned  
 In the office letter No. DA/261/92 A/Cremation Ground / 24  
 dated..... 5 JAN 2019



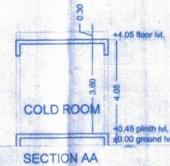
TERRACE FLOOR PLAN (scale-1:100)



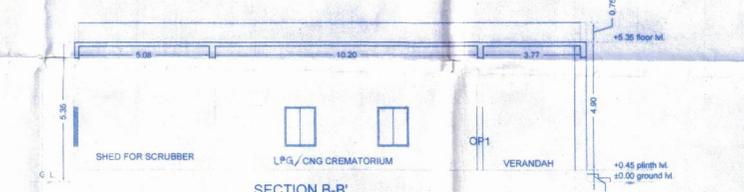
ELEVATION



SECTION A-A'



SECTION AA



SECTION B-B'



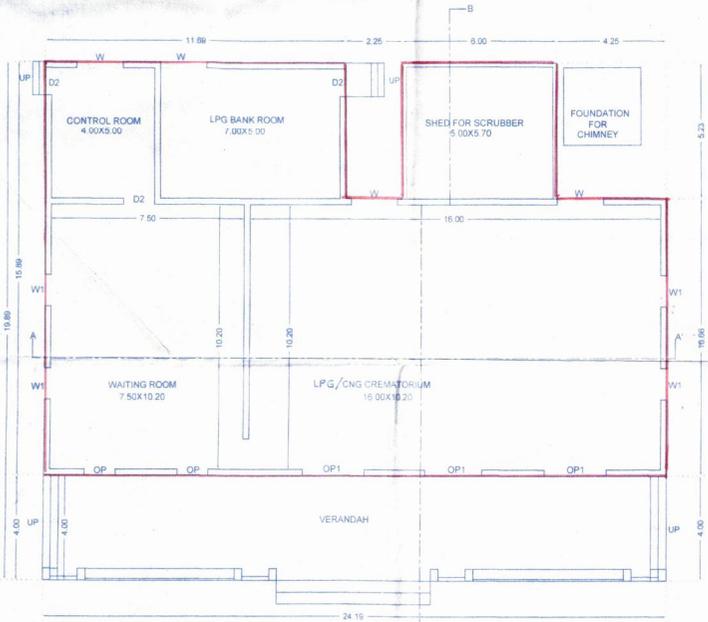
ELEVATION



GROUND FLOOR PLAN (scale - 1:100)

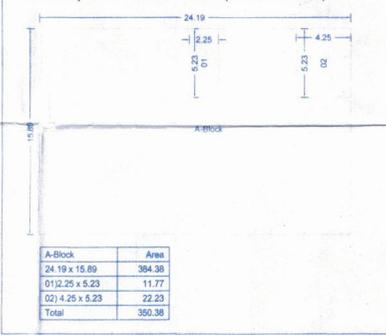
GROUND FLOOR PLAN  
 built up area calculation (scale-1:200)

A-Block	Area
3.60 x 4.00	14.40
<b>Total</b>	<b>350.38</b>



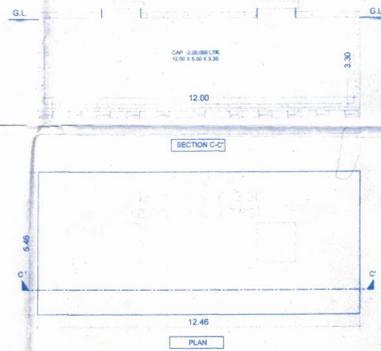
GROUND FLOOR PLAN (scale-1:100)

GROUND FLOOR PLAN  
 built up area calculation (scale-1:200)



Schedule Of Openings

DOOR	WINDOW
1) OP - 2.40 x 2.40 M	1) W1 - 1.80 x 1.50 M
2) D2 - 1.20 x 2.40 M	2) W1 - 1.20 x 1.50 M



PLAN

LEGEND :-

--- THICK BLACK	--- RED
--- RED	--- RED DOTTED
--- RED DOTTED	--- BLACK DOTTED
--- BLACK DOTTED	--- GREEN DOTTED

PROJECT :-  
 PROPOSED DEVELOPMENT OF CREMATORIUM  
 AT PETH NO- 32 A,RAVAT

ARCHITECT'S SIGN OWNER'S SIGN

PARAS S. NETRAGAKAR  
 ARCHITECTS & PLANNERS  
 Executive Engineer  
 Pimpri Chinchwad Municipal Corporation, Pimpri, Pune-18.  
 pimpri chinchwad municipal corporation

SHILPI ARCHITECTS & PLANNERS. NORTH

AR PARAS S. NETRAGAKAR.  
 K.P.C.S HOUSE, OFFICE NO-4, 2nd FL., BHUSARI  
 COLONY, PANDHUR ROAD, KOTHRUD, PUNE - 38  
 PH: 25282878, 09822080730

DRAW NO.	DATE	SCALE	DRAWN BY	CHECKED BY
2/2	11/05/2018	1:100	KUNAL	

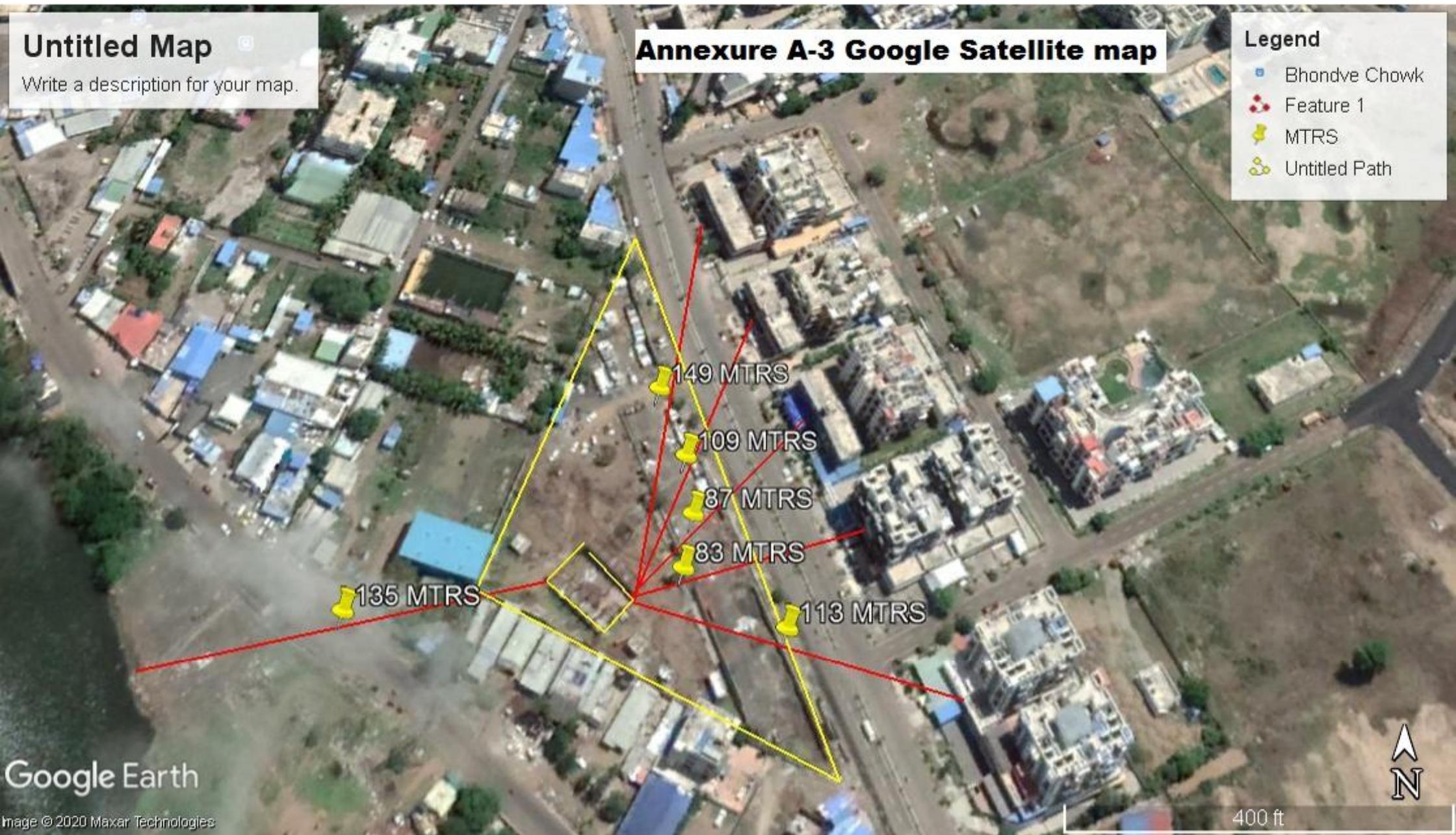
Untitled Map

Write a description for your map.

### Annexure A-3 Google Satellite map

**Legend**

- Bhondve Chowk
- Feature 1
- MTRS
- Untitled Path



Google Earth

Image © 2020 Maxar Technologies

400 ft





पत्रान्वये मंजूर सुधारीत विकास योजनेतील उपरोक्त स्मशानभूमीचे आरक्षण या भागात वाढत्या लोकसंख्येच्या अनुषंगाने अंत्यविधीसाठी रावेत अथवा काळेवाडीला जावे लागते. पावसाळ्यात खूप अवघड परिस्थिती होते इ. बाबी नमूद करून स्मशानभूमीचे आरक्षण विकसीत करणेबाबत विनंती केली होती.

वरील अर्जाच्या अनुषंगाने प्राधिकरणाने दि.२७/०७/२०१५ रोजीचे पत्रान्वये मा. आयुक्त, पिंपरी चिंचवड महानगरपालिका यांना वाल्हेकरवाडी ग्रामस्थांचा अर्ज पाठवून खालीलप्रमाणे वस्तुस्थिती कळविण्यात आली.

"प्राधिकरण हद्दीतील पेठ क्र. ३२-अ मधील प्रस्तावित स्मशान भूमीचे जागेलगत झालेला रहिवास वापराकरीताचा विकास विचारात घेता त्याऐवजी पिंपरी चिंचवड महानगरपालिका हद्दीमध्ये पवना नदीलगत शेती झोन असून त्यामध्ये स्मशानभूमी प्रस्तावित करणे शक्य आहे."

या पत्राच्या अनुषंगाने मा. आयुक्त, पिंपरी चिंचवड महानगरपालिका यांनी त्यांचेकडील दि. १०/०८/२०१५ रोजीचे अर्धशासकीय पत्रान्वये प्राधिकरणास कळविले की, "पिंपरी चिंचवड नवनगर विकास प्राधिकरणाच्या विकास आराखड्यामधील स्मशानभूमीकरिता ठेवण्यात आलेले आरक्षण विकसित न करता पवना नदीलगत असलेल्या शेती झोन मधून जागा घेणेबाबत जो पर्याय प्राधिकरणाने सुचविलेला आहे तो योग्य वाटत नाही, कारण एक आरक्षण प्राधिकरणाच्या ताब्यात असताना ते विकसित न करता शेतकरी त्याच बाबीसाठी त्यांची इतरत्र जागा देतील असे वाटत नाही. तसेच नदीच्या बाजूचा शेती झोन हा ब्ल्यु लाईनमुळे बाधित असल्याने त्या ठिकाणी देखील भविष्यात स्मशानभूमीसाठी बांधकाम करणे शक्य होणार नाही.

करीता प्राधिकरणास विनंती करण्यात येते की, प्राधिकरणाच्या विकास आराखड्यामधील आरक्षण क्र.५९६ हेच स्मशान भूमीसाठी चारही बाजूच्या भिंती उंच करून व झाडे लावून विकसित करणे योग्य राहिल. करीता प्राधिकरण स्तरावर या बाबत आरक्षण विकसित करण्याची कार्यवाही करावी."

वाल्हेकरवाडी परिसर विकसीत असून सदर भागातील लोकसंख्या जास्त असलेने येथे स्मशान भूमीची अत्यंत गरज आहे. गेली अनेक वर्षे वाल्हेकरवाडी परिसरात स्मशान भूमी नसल्याकारणाने व्यक्ती मयत झालेनंतर अंत्यविधीसाठी रावेत किंवा पिंपरी या ठिकाणी जावे लागत आहे. त्यामुळे वाल्हेकरवाडी येथील ग्रामस्थ व लोकप्रतिनिधी यांनी स्मशान भूमी विकसीत करणेबाबत प्राधिकरणास विनंती केली आहे.

वाल्हेकरवाडी येथील ग्रामस्थ व लोकप्रतिनिधी यांनी स्मशान भूमी विकसीत करणेबाबत प्राधिकरणास विनंती केल्याने त्या दृष्टीने स्मशान भूमी विकसीत करणे करिता प्राधिकरणाच्या मंजूर विकास नियंत्रण नियमावलीमधील नियम क्र.४९ मध्ये स्मशान भूमीची सिमाभिंतीची उंची ८ मीटर बाबतची तरतूद आहे. परंतु शासनाच्या नगर विकास विभागाकडील दि.२४/०१/१९८३ च्या परिपत्रक क्र.टीपीएस-३६८२/युडी-७ मध्ये नमूद आहे की,

"In modification of the instructions contained in the said circular , it is hereby clarified that wherever possible,an १०० feet wide open belt should be kept within the lands for a burial or cremation grounds,with tree plantations along the boundries within such grounds.If this is not possible , a six feet high compound wall should be prescribed on the boundries between such burial/cremation grounds and other surrounding lands,and rows of trees planted along the periphery/within the burial/cremation grounds." परंतु प्राधिकरणाच्या नियमानुसार स्मशान भूमी करिता ८ मीटर उंचीची कुपणभित बाधणे व्यवहार्य होणार नसल्याने ती २.५ मीटर प्रस्तावित करून त्या भोवती वृक्षारोपण करणे व ३० मीटर उंचीच्या चिमणीसह विद्युत दाहिनी ( Electric Crematorium) उभी करणेसह स्मशान भूमी विकसीत करणेस मा. प्राधिकरण सभेने सभा क्र. ३१९, विषय क्र. ३२ अन्वये मंजूरी प्रदान केली आहे. तसेच सदरहू स्मशान भूमी पिंपरी चिंचवड महानगरपालिकेने विकसीत करणेकरिता मा. प्राधिकरण सभेने मंजूरी प्रदान केली आहे.

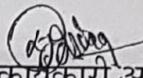
सबब शासनाच्या नगर विकास विभागाकडील दि.२४/०१/१९८३ च्या परिपत्रक क्र.टीपीएस-३६८२/युडी-७ मधील स्मशान भूमी बाबतच्या तरतूदीचे उल्लंघन होत नाही. वाल्हेकरवाडी येथील ग्रामस्थ व लोकप्रतिनिधी यांची मागणी, विषयांकित भूखंडाच्या सभोवताली झालेला अनधिकृत विकास, पिंपरी चिंचवड महानगरपालिकेने अवगत केलेनुसार अन्यत्र पर्यायी भूखंड उपलब्ध नसलेने व विषयांकित जागेवर

**Annexure A-4**

१९९९ 166

स्मशान भूमीचे आरक्षण असल्याने या सर्व बाबींचा एकंदरीत विचार करता प्राधिकरणाकडून पिंपरी चिंचवड महानगरपालिकेमार्फत स्मशानभूमी विकसित करणेत येत आहे. सबब अर्जदाराने केलेले भाष्य मान्य करता येणे शक्य नाही.

(103)

  
मुख्य कार्यकारी अधिकारी

प्रत माहितीस्तव व पुढील कार्यवाहीस्तव सविनय सादर -

१) मा. अध्यक्ष, पिंपरी चिंचवड नवनगर विकास प्राधिकरण, आकुर्डी,  
पुणे-४४ तथा मा. विभागीय आयुक्त, पुणे विभाग, पुणे.

२) मा. आयुक्त, पिंपरी चिंचवड महानगरपालिका, पिंपरी, पुणे - १८.



ISO - 9001:2008 Certification प्राप्त महानगरपालिका

पिंपरी चिंचवड महानगरपालिका  
पिंपरी पुणे - ४११ ०१८  
पर्यावरण अभियांत्रिकी विभाग  
दूरध्वनी क्र. (०२०) २७४२५५११  
विस्तारीत क्र. १३४३  
E Mail environment@pcmcindia.gov.in

जा.क्र. पअक/२/कावि/ ११३/२०१६  
दिनांक २५/१०/२०१६

प्रति,  
मुख्य कार्यकारी अधिकारी  
पिंपरी चिंचवड नवनगर विकास प्राधिकरण  
नवीन प्रशासकीय इमारत, आकुर्डी रेल्वे  
स्टेशनजवळ, आकुर्डी पुणे

**विषय - विकास प्राधिकरण हद्दीतील पेठ क्र. ३२ अ येथे स्मशानभूमी  
बांधणेचे कामास बांधकाम परवानगी घेणे बाबत...**

संदर्भ - १. आपणाकडील पत्र क्र. विप्रा/विद्युत/२९६ दि. २१/१०/२०१५  
२. इकडील पत्र क्र. पअक/२/कावि/४२/२०१५ दि. २६/११/२०१५

उपरोक्त संदर्भिय पत्र १ अन्वये उपरोक्त विषयांकीत काम मनपा मार्फत करणे योग्य होईल असे कळविले होते. ज्यानुसार संदर्भ क्र २ अन्वये उपरोक्त नमूद ठिकाणी पर्यावरणपूरक स्मशानभूमी विकसीत करावयाची मनपाची तयारी असून यासाठी येणारा खर्च PCNTDA ने मनपास देण्याची तयारी असल्यास अंदाजपत्रकामध्ये तरतूद करून निविदा मागविलेची कार्यवाही मनपा मार्फत करणेत येईल असे कळविले आहे.

त्यास अनुसरून संदर्भिय पत्र क्र ३ अन्वये आपणामार्फत पेठ क्र ३२ अ मधील स्मशानभूमीचे आरक्षण क्र ५९६ निश्चित करणेकरिता प्राधिकरणामार्फत मनपाने कळविलेल्या अंदाजपत्रकाच्या रक्कमेच्या ५० टक्केचा भरणा करणेत येईल व स्मशानभूमी मिळकतीचे काम पूर्ण झाल्यावर निविदा खर्चापैकी उर्वरित रक्कम मनपाकडे भरणेत येईल असे कळविले आहे.

त्यानुसार मनपामार्फत विषयांकित कामांसाठी मे.शिल्पी आर्किटेक्ट यांची नेमणूक केली आहे. मे.शिल्पी आर्किटेक्ट यांना प्रकल्पाचे नियोजन करून आराखडे व नकाशे तयार केले आहेत. सदर प्रकल्पास आपणाकडील PCNTDA बांधकाम परवानगी आवश्यक आहे. मनपा मार्फत सदर कामाचे अंदाजपत्रक तयार करणेत आले असून त्यास तांत्रिक मान्यता घेणेत आलेली आहे. यामध्ये स्थापत्य विषयक कामकाज (सिमाभित्त, अंतर्गत लॅन्डस्केपिंग, रस्ते, स्मशानभूमी, इमारत, मुख्य प्रवेशद्वार, टॉयलेट, वॉचमन केबिन इ.), विद्युत विषयक कामकाज (वायरींग, एल.ई.डी, स्ट्रीट लाईट्स, हाय लाईट, अग्नीसुरक्षा सिस्टीम ६६ KW, सोलर सिस्टीम

इत्यादी) तसेच Supply Installations & Commissioning & Gas Crematorium with air pollution control system, Gas bank, Chimney, Gas analyzer system etc २ नगू या बाबींचा समावेश असून सल्लागार फि सह कामाची अंदाजित एकुण किंमत र.रु. ७,१४,४८,८६८/- इतकी येत आहे. उपरोक्त प्रमाणे कामाचे एकुण किंमतीच्या ५० टक्के रक्कम मनपाकडे जमा केलेस मनपामार्फत निविदा कार्यवाही सुरु करणेत येईल.

सबब उपरोक्त विषयांकीत कामास आपणामार्फत बांधकाम परवानगी घेणेत यावी. तसेच विषयांकित काम मनपा मार्फत करावयाचे असलेस एकुण कामाचे किंमतीचे ५०% रक्कम मनपाचे कोषागरात भरणेत यावी, जेणेकरुन मनपास निविदा कार्यवाही सुरु करणे शक्य होईल.

अतिरिक्त आयुक्त

पिंपरी चिंचवड महानगरपालिका

पिंपरी ४११ ०१८

सोबत - विषयांकित कामाचे सविस्तर अंदाजपत्रक  
व बांधकाम परवानगी कामी नकाशे

# NGT asks govt. to explore alternatives to traditional cremation

PTI

NEW DELHI, FEBRUARY 02, 2016 18:28 IST

The National Green Tribunal has directed the Union Environment Ministry and the Delhi government to initiate programmes to provide alternative modes of cremation of human remains, saying the traditional method of burning wood emitted hazardous pollutants in the environment.

A bench headed by Justice U. D. Salvi said there was a need to adopt environment-friendly methods like electric crematoriums and use of CNG and change the "mindset of the people".

"The issue involves question of faith and circumstances in which the people live, ... It is, therefore, the responsibility of the men who lead, particularly religious leaders, to steer the faith in a direction so as to change the mindset of people practising their faith and make them adopt practices which are environment-friendly.

"It is also the responsibility of the government to facilitate the making of the mindset of the citizens as well as to provide environment-friendly alternatives for cremation to its citizenry," the bench said, directing authorities, including civic bodies, to educate the public in this regard.

The green panel said the traditional means of cremation caused adverse impact on environment and dispersal of ashes in the river led to water pollution.

"Religions of the world, therefore, conceived of different methods for disposal of the dead on the basis of their theology and the circumstances in which the believers lived. Where there was plenty of wood, the individuals thought of disposal of their dead by burning with wood, but where there was scarcity of wood the individuals buried their dead," it said.

The NGT was hearing a plea by advocate D .M. Bhalla who had said that cremation of humans by conventional methods added to air pollution, therefore, alternative modes of cremation needed to be used.

Bhalla contended that cremation of human remains by traditional method involving wood has serious impact on the environment as "the forest cover is sacrificed and obnoxious gases emanated from the burning of human mortal remains pollute the air."